

S.No.1

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
02-05-2024 AT 10:30 AM**

CP(IB) No .181/7/HDB/2019

AND

Cont. A (IBC) 24/2023 in CP(IB) No .181/7/HDB/2019

u/s. 7 of IBC, 2016

IN THE MATTER OF:

Laxmi Kantha Rao Thota

...Financial Creditor

AND

IRIS Electro Optics Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Cont. A (IBC) 24/2023

Once again, the contemnors called absent.

The undertaking to make payment to the erstwhile Resolution Professional not complied. Therefore, let a bailable warrant be issued through the concerned Police Station to the contemnors for his presence and to pass appropriate orders by next hearing date. Matter adjourned to 10.05.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)